

THE HONOURABLE SRI JUSTICE ALAPATI GIRIDHAR

WRIT PETITION (SR) No: 45105 OF 2026

ORDER:

The Writ Petition was assigned to this Court by way of a House Motion.

2. Heard Mr. C. Sumon, learned counsel for the Petitioners, and Mr. Ajay Kumar Kanaparthi, learned counsel representing Mr. N. Ashwini Kumar, learned Standing Counsel for the State Election Commission, appearing for Respondent No.2.

3. The learned counsel for the Petitioners submits that the Writ Petition was filed seeking two reliefs, namely, to declare the action of the respondents in not including the names of Petitioner Nos. 1 and 2 in the Electoral Roll of Dhone Municipality under the Dhone Assembly Constituency, despite the submission of applications in Form-8 for shifting their electoral entries, bearing EPIC Nos. XIY1509777 and XIY1509785, respectively, as illegal and arbitrary, and consequently, to direct the respondents to include their names in the Electoral Roll of Dhone Municipality under the Dhone Assembly Constituency, so as to enable them to exercise their right to vote and contest in the local body elections.

4. The learned counsel for the Petitioners submits that the relief sought in respect of contenting in the elections has become infructuous and the Petitioner are not pressing the relief. And the Petitioners are pressing only for the inclusion of their names in the Electoral Roll of Dhone Municipality. He

further submits that Petitioner Nos.1 and 2 submitted their respective applications in Form-8 on 26.08.2026 and 20.08.2026. Pursuant thereto, the Competent Authorities, after following the procedure contemplated under the Registration of Electors Rules, 1960, shifted the electoral entries of the Petitioners to Dhone Town with effect from 07.09.2026 and 28.08.2026, respectively, and sought inclusion of their names in the Electoral Roll to enable them to cast their vote in the local body elections.

5. The learned counsel appearing for Respondent No.2 submits that a Co-ordinate Bench of this Court has passed orders in W.P.Nos.29184 of 2026 and 30789 of 2026 in similar circumstances and covers the issue and submits that they will follow the same in this case also.

6. In view of the above submissions, the Writ Petition is disposed of directing the 2nd Respondent to ensure to proceed as per the EPIC of the Writ Petitioners to include the names of the Petitioners expeditiously in the Electoral Rolls of Dhone Municipality as per law. There shall be no order as to costs

As a sequel, all pending miscellaneous applications, if any, shall stand closed.

JUSTICE ALAPATI GIRIDHAR

Dt: 19.10.2026
TJN / JS

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WRIT PETITION (SR).No: 45105 OF 2026

Dated: 19.10.2026
TJN / JS

HIGH COURT OF ANDHRA PRADESH AT AMARAVATHI
MAIN CASE No: WRIT PETITION (SR).NO: 45105 OF 2026

PROCEEDING SHEET

Sl.No	DATE	ORDER	Office Note
	19.10.2026	<u>AGD, J</u> Writ Petition is disposed of. (vide separate order) <u>AGD, J</u> TJN / JS	